That is why I thought tomorrow. we could release Mr. P. M. Sayeed from confinement in our House. Now, be is released. We have only Mr. Sangma's Bill with us.

. .SHRI MP. SALIM (West Bengal): What about the release of Dr Silver a?

THE DEPUTY CHAIRMAN: We can release Dr. Silvera also from the House if he lays the statement on the Table of the House and you can withhold your right to seek clarifications .

SOME HON. MEMBERS; We are all agreeable to this.

THE DEPUTY CHAIRMAN; Yes. Mr. Minister, you may lay the statement en the Table of the House.

## STATEMENT by Minister

## SITUATION ARISING OCT OF STRIKE BY THE RESIDENT DOCTORS IN THE A.I.IM.S. NEW DELHI

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SIL-VERA): Madam, I beg to lay on the

Table of the House :i statement on the

situation arising out of the strike by the; Resident Doctors of the AH India Institute of Medical Sniences, New Delhi

THE DEPUTY CHAIRMAN; Now. the Workmen's Compensation on (Amendment) Bill, there are four only... (Interruptions) names Yes. Mr. Virumbi, your name is also there. Mr. Virumbi always speaks. So, we Have the names of five Members to speak on this. Now, no time was allotted for this because it did not come before the Business Advisory

Committee. So, it is entirely up to the Members to decide. Now, if you want to discuss it today, we can do so. Otherwise, we can discuss it to 'morrow m the evening after we finish

. 'the listed business in the morning.

## Mentions

SHRI JIBON ROY (West Bengal): Madam, I have a submission on the Compensation Workmen's (Amendment) Bill. This Bill was brought pursuance of the forward in Law Commission's recommendations and was introduced in this House in June, 1D94. After that, the Bill was referred to the Standing Committee. The! Standing Committee made a number of recommendations. I would like to know from the Labour Minister whether he want us to discuss the Bill in the form in which it was introdue ed in June Or whether he wishes to accept some of the recommendations of the Standing Committee and accordingly amend the Bill before we take it up for discussion in the House.

DEPUTY CHAIRMAN; Mr. THE Sangma, is it the same Bill which you had introduced in June,1994 before it was referred to the Parliamentary Standing Committee or a new Bill incorporating the recommendations of the Standing Parliamentary Committee?

MINISTER OF LABOUR THE (SHRI P. A. SANGMA); What we are discus-big is the same original Bill that I had introduced in June, 1994. If I com« up with  $_{a}$  new Bill, it will again have to be referred to the Parliamentary Standing Committee.

SOME HON. MEMBERS: No..... (Interruptions) ...

SHRI SATISH AGARWAL (Rajasthan): No, it is not necessary... (Interruptions) ...

THE DEPUTP CHAIRMAN: Please don't get agitated. Mr. Sangma is one of the competent Ministers. let him make his statement.

DR BIPLAB DASGUPTA; Madam, what do you mean by it?

SHRI TRILOKI NATH CHATUR-VEDI (Uttar Pradesh): Madam. are there different levels of competence

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in the Government? ... (Interruptions) ...

THE DEPUTY CHAIRMAN; I did not say that he is 'the' only competent Minister. I said, he is one of the competent Ministers. There arc many more. There might be a hundred people.

SHRI P. A. SANGMA; The House can discuss the original Bill and the recommendations of the Parliamen-Standing Committee together. tarv I have an Open mind on the recommendations made by the Committee and during my reply at the conclusion of the debate on this Bill, I will indiwhat recommendations cate openly we have accepted and what we have not accepted.

SHRI SATISH AGARWAL; If you agree to some of the recommendations of the Parliamentary Standing Committee, what can bo done after the debate is over?

SHRI P. A. SANGMA: I will move some amendments.. (*Interruptions*).\_. Let us discuss the Bill first.

SHRI JIBON ROY: It will prolong the discussion.

SHRI P. A. SANGMA: No, it will not prolong the discussion.

SHRI SATISH AGARWAL; Madam, here I want to make a paint in regard to conventions. When a Bill is introduced in the House and the same is referred to the Department-Related Standing Committee, Parliamentary t'~e Government should come up with an amended Bill incorporating the recommendations accepted by them. The Government should consider the report of the Committee and come up with an amended Bill incorporating the recommendations of the Committee that they had accepted. Otherwise, the reference of a Bill to the Committee is absolutely of no use.

THE DEPUTY CHAIRMAN; What I understand from the response of .the Minister is he says that while re-

plying to the debate after listening to the Members, he would indicate what rcommendations the Government have accepted and what recommendations the Government have accepted ...(Interruptions)... not This is what I understand from his response.

SHRI SATISH AGARWAL: But the Parliamentary Standing Committee is a composite one. It comprises both the Congress Members and the Opposition Members. The recommendations which the Government have accepted should be incorporated in the Bill. At least in future the Government should follow this direction.

THE DEPUTY CHAIRMAN; I think there is a difference between a Bill referred to a Joint Committee of both the Houses of Parliament and a Bill referred to a Parliamentary Standing Committee which is a permanent body. When a Bill is referred to a Joint Committee, the Joint Committee will go into the Bill and come up with some amendments. But the permanent Parliamentary Standing Committee are not necessarily to send any amendments. They sometimes recommend some amendments. sometimes make some sugges-They They may even<sub>></sub> after examitions nation of the Bill, send the Bill as it is. So, it is not correct to say that whatever the permanent Parliamentary Standing Committees sav should be incorporated in the Bill and an amended Bill should be brought forward.

SHRI SATISH AGARWAL: That is why I talked of conventions. An amended Bill after incorporating the recommendations accepted by the Government should be brought before the House. I am talking of conventions.

THE DEPUTY CHAIRMAN: What I am saying and trying to make the Members understand is that the job of the Department-Related Farlia-

mentary Standing Committees is different. They have to go into the details thoroughly. They have to go into the pros and cons of the Bill. They will have to consider the Bill clause-by-clause. Now the concerned Pardiamentary Standing Committee had gone into the Bill and they made а report. I am the Minister gone sure has through the report. He must have gone through the report and he says he has an open mind on the recommendations of the Committee. He also says that he will indicate what recommendations of the Committee he accepts and what he does not You ask him Otherwise. tomorrow. what is the point in wasting the time now?

DR. BIPLAB DASGUPTA: Madam, please let me make a small point. After the Bill wag introduced in the House in June, 1994, a number of recommendations had been made to the Government. Now we find that there are only three Or four points on which the Bill departed from the recommendations of the Committee. Some of us have made some amendments. If the Miniser likes to incorporate them in the Bill, it is all right. We are not asking for any. We are thing new. only asking that the recommendations made by the Committee and which have not been ineorporated in the Bill, should be eluded in the Bill.

SHRI SATISH AGARWAL: We are .not saying anything new there What I am saying is this that it is like the earlier one which we have passed. (Interruptions). If the Minister goes through it and agree to what we are saying, again we can pass it without any discusion. What I am saying is we want to save the time of the House. (Interruptions)

THE DEPUTY CHAIRMAN: I don't think we can compel him.

Mention\*

SHRI P. A. SANGMA; Madam, I agree with the hon. Member, Shri Agarwal. I think the House should come out with a definite procedure as to what, after the Bill has been introduced in the Parliament and it is referred to the Standing Committee, the Government should do after getting the report. Should we come back with the amended form on the basis of the recommendations or the original Bill should be discussed along with the recommendations and whatever is possible for the Government to concede at the end, it can be considered or it cannot be considered. I think It should he settled once and for all. (interruptions)

THE DEPUTY CHAIRMAN: Let Mr. Narayanasamy and Mr. Fernandes speak and then I will come to you. (Interruptions,)

SHRI V. NARAYANASAMY (Pondicherry): Madam, I agree with the Minister. (Interruption?,)

SHRI JOHN FARNANDES F (Goa): Madam, whatever the Standing Committee!, decide is not binding on the House. The House has its own opinion. I think it would be proper for the Minister to hear the view of the House and then only go ahead with it. (Interruptions,). The report of the Standing Committee is not binding on the House. (Interrvvtions,).

THE DEPUTY CHAIRMAN; No, we are not starting a new discussion, I hope.

SHRI V. NARAYANASAMY: T am on a different point. I would like to make a point, Madam. When Parliamentary Standing Committhe were constituted, it was made tees clear and it is in the rules also, that the recommendations of the Standing Committees are recommendatory in nature and not mandatory. It is for the Government to either accept those recommendations or not accept those recommendations. Therefore,

Madami the Opposition cannot compel the Minister to accept all the recommendations.

THE DEPUTY CHAIRMAN; Even the ruling party Members cannot eompel the Minister, (Interruptions,)

SHRI SATISH AGARWAL; Madam, that is not my point. I never said so. (Interruptions,)

SHRI S. VIDUTHALAI VIRUMBI (Tamil Nadu): Madam, he is politiic sing it. (Interruptions).

3HRI SATISH AGARWAL; Mr. Narayanasamy, you have not fallowed me. (Interruptions,).

SHRI V. NARAYANASAMY: Madam. What he meant was that the Minister has to incorporate all the recommendations. (Interruptions,).

THE DEPUTY CHAIRMAN; No he did not say that. (Interruptions,). Let me explain. Let me explain. (Interruptions)

Let me explain, please. (Interrup- tions). Let me explain, Please. (In-terruptionsa. Mr. Virumbi, let me explain. I request you to please take your seat. (Interruptions,). Mr. rumfoi, let me explain once again.

These Standing Committees are of a permanent niature and as I said very clearly, they have to go through each and every aspect of a legislation and come before the House-not only legislation, but to go into the working of every Ministry and Department of the Government. They have to make their own observations. -They submit the report to the Parliament. Now, they are represented by a cross section of the House belonging to all the parties. It is not that there is only one party there. The thing is that their recomare not mendations mandatory. But. ."definitely, their recommendations, as the Minister said are of a serious nature because they have cone into the details, t<sup>e</sup>y have studied them

and they have applied their mind to

The Ministers mind is totally it open, as he has said. But he would still like the Members to deliberate on this isue on the floor of the House. He would take the sense of the House as to what the Members feel. May be, he will agree to what you say and also what the Committee says. But let there be an open mind. If you want to start the discussion now, I don't mind it. But if you feel that you would like to think of it tonight and take it up tomorrow or the day after, you can think of it because there is no immediate hurry for this.

SHRI P. A. SANGMA: I only want to point out one thing. In the event of the House deciding that after the re<sup>J</sup> commendations' of the Standing Committee, the Government should re-examine it and come with the necessary amendments, if it is possible, it may cause delay because in certain matters the recommendations of the Committee are such that the Ministry will have to go back to the Cabinet. There are also certain recommendations where a legal opinion is required to he sought. For example, in this particular recommendation, which Shri Jibon Roy has made, it is that the Act should be made applicable to casual labour. That is one recommendation. But the Supreme Court has ruled in some judgement that it is applicable to the casual labour also. It is now a debatable point. The Standing Committee wants that it should be done like this and the Supreme Court has interpreted a particular provision of the Act. and, ultimately. I will have to go to the law Ministry for a final opinion. This will delay the whole process of passing the law. As a result the workers who would be benefited by the passing of the Bill will be de-•ni'ived of that. That should he kept m mind. I just wanted to point out that... (Interruptions) ...

THE DEPUTY CHAIRMAN; Why should we discuss this issue?

SHRI SATISH AGARWAL; Madam my only submission was for laying down a certain procedure for future, A report should be submitted to the

House. Then it should go to the Government. The Government should apply its mind and then it should come before the House when piloting a particular Bill saying that these are the recommendations which they have accepted and have incorporated our amendments and these are the recommendations which they cannot accept on account of the Supreme decision. The Government Court should apply its mind. The same Bill will be there but with certain amendments which you are accepting on account of the Parliamentary Committer's recommendations. There may be certain recommsndatrcns to which you will not be able to ...

SHRI P. A. SANGMA: That is wlat I have said in the beg nning, that whatever is possible at the conclusion of the debate... *{Interruptions*}...

THE DEPUTY CHAIRMAN: I am not allowing any discussion on this ... (Interruptions.) ...

SHRI P. A. SANGMA; If you want me to do it earler. then I will have to follow a certain procedure which will delay the matter.

THE DEPUTY CHAIRMAN; That matter is closed because first we have to see whether we are getting

this matter to be discned today or we are deferring it for tomrrow or day after. This is entircly up to the House. We will be d.scussing Patents tomorrow. So, we can't take it up tomorrow.' We can take it up next week. (Interruptions,)...

SHRI JIBON ROY; You have said that there are number of legal and other complications in it. Without clearing those things you are coming to the House and you will be imposing whatever you have in your mind today.

SHRI P. A. SANGMA; I have an open mind today and I will have an open mind tomorrow and the day after also. I know what I can conceive and I know what I can't conceive. Even if you want to pass it today, I am ready for that, I am ready for everything.

SHRI SATISH AGARWAL: You are ever ready... (Interruptions)... THE DEPUTY CHAIRMAN: Now, on this happy note I adjorn the House till 11-00 A.M. tomorrow.

The House then adjourned at thirty-eight minutes past five of the clock till eleven of the clock on Thursday, fee 23rd March, 1995.